

Tezpur PS Case No. 555 of 2020

24-04-2020

Case diary is received.

Perused the bail petition No. 490/20 filed on behalf of accused persons Rishab Krishan Basu and Ritwick Chowdhury, who were arrested on 20-03-2019, in connection with Tezpur PS Case No. 555/20 (GR Case No. 891/20) u/s 21/22/27 of NDPS Act.

Perused the case diary and also heard the learned counsel of both sides.

Alleged offence is consumption of drugs and recovery of 65 mg suspected narcotic drugs in one container from the possession of the accused persons.

The learned counsel on behalf of the accused persons submitted that the accused persons are the students of HS 1st year. Both the accused persons are in hajot since 20-03-2020 i.e. for more than 35 days and the seized suspected drugs involves small quantity.

Considering the materials available in the case diary and period of detention, both the accused Rishab Krishan Basu and Ritwick Chowdhury are allowed to go on bail of Rs. 20,000/- each with one surety of like amount on condition that they shall co-operate with the investigation and shall not hamper and temper in investigation.

Send back the case diary.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.



Special Judge,
Sonitpur, Tezpur.